

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

Regional Bench – Court No. III

Service Tax Misc. [CT] Application No. 40175 of 2019

(on behalf of Appellant/Respondent)

In

Service Tax Appeal No. 40349 of 2013

(Arising out of Order-in-Original No.12/ST/COMMR./2012-13 dated 26.10.2012 passed by the Commissioner of Central Excise, Tirunelveli)

M/s. Vedanta Ltd.

: Appellant

(Formerly M/s. Sterlite Industries (India) Ltd.),
SIPCOT Industrial Complex,
Madurai Bypass Road,
T.V. Puram, P.O.,
Tuticorin – 628 002

VERSUS

The Commissioner of Central Excise,

: Respondent

Central Revenue Building, NGO – 'A' Colony,
Tirunelveli – 627 007

APPEARANCE:

None for the Appellant

Shri. B. Balamurugan, Authorized Representative for the Respondent

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. MADHU MOHAN DAMODHAR, MEMBER(TECHNICAL)

MISC ORDER NO. 40245 / 2019

DATE OF HEARING: 29.04.2019

DATE OF DECISION: 29.04.2019

PER BENCH :

The above Miscellaneous Application for change of cause title has been filed by the appellant seeking to change the cause title in the above appeal.

2. Ld. AR Shri. B. Balamurugan appearing on behalf of the respondent submitted that the said certificate of change of name is only with regard to the Goa unit of the appellant.

3. On perusal of the documents produced by the appellant, we find that the Hon'ble High Court of Goa had rendered the decision for change of name as "M/s. Sesa Sterlite Ltd." and thereafter the name has been changed to "M/s. Vedanta Ltd." We are convinced that the name of the appellant is changed from "M/s. Sterlite Industries (India) Ltd." to "M/s. Vedanta Ltd.". The Miscellaneous Application for change of cause title is therefore allowed. Ordered accordingly.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

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